

mends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, in the vacancy caused by the resignation of Shri Kedar Nath Singh from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

- (2) I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1971, agreed without any amendment to the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th December 1971."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1971, agreed without any amendment to the Forward Contracts (Regulation) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 24th November, 1971."
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th

December, 1971, agreed without any amendment to the Manipur (Hill Areas) District Councils Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 9th December, 1971."

- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1971, agreed without any amendment to the Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 10th December, 1971."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 9th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

-----

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES

REPORT OF STUDY TOUR

SHRI BUTA SINGH (Rupar) : I beg to lay on the Table the Report of the Study Tour of Study Group III of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Madras, Andhra Pradesh and Calcutta in September, 1971.

10.04 hrs.

RE : ARREST OF EDITOR OF  
'NAVASAKTI' BY TAMIL NADU  
GOVERNMENT

SHRI SHYAMNANDAN MISHRA  
(Begusarai) : I would like to bring to the